

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-119/2001/8057/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To, Smti Sharmila Bhuyan,  
District and Sessions Judge,  
Lakhimpur, North Lakhimpur.

Dated Guwahati the <sup>th</sup> 20 September, 2022

Sub: **Civil vacation and Casual leave.**

Ref:- Your letter No. DJL/7822 Date 17.09.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **permission to avail Civil vacation from 02.10.2022 to 18.10.2022 and casual leave on 19.10.2022, 20.10.2022 and 21.10.2022 along with station leave permission, from the evening of 01.10.2022, after Court hours, till the morning of 26.10.2022, before Court hours**, has been granted. Further, the Addl. District & Sessions Judge, FTC, Lakhimpur, North Lakhimpur and in his absence, the next senior most Judicial officer at the station would remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-119/2001/8058-8059/A, dated** , 20-09-2022

Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati.
2.  The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**